

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR NO. 2583 OF 2015

Dated: 18th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Adani Power Maharashtra Ltd. Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Poonam Verma
Ms. Nishtha Kumar

ORDER

We have heard learned counsel for the Applicant/Appellant and also perused the office objection. The Appellant is challenging the order passed by the State Commission by which two separate petitions were disposed of. The Appellant is also challenging one review order. The Appellant shall therefore file separate appeals. However, they may file only one common compilation.

In the peculiar circumstances, we give liberty to the Appellant to file separate appeals within a period of three weeks from today. If such appeals are filed, the date of filing shall relate back to filing of the present appeal.

Accordingly, directed.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson